

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

O.A.372/87 & O.A.396/87

Shri A.L. Tanksale,  
163/C, Om-Sat Nivas,  
Dr. Ambedkar Road,  
Dadar,  
BOMBAY - 400 014.

.. Applicant in  
O.A.No.372/87

Shri Vinayak Mahadeo Rokade,  
Sahakar Sadan,  
Hanuman Nagar,  
Pratap Nagar Road,  
Bhandup,  
Bombay - 400 078.

.. Applicant in  
O.A.No.396/87

v/s.

1. Union of India.

2. Regional Provident Fund  
Commissioner,  
Maharashtra & Goa,  
341, Bhavishya Nidhi Bhavan,  
Bandra(East),  
Bombay - 400 051.

3. The Central Provident Fund  
Commissioner,  
9th Floor, Mayur Bhavan,  
Cannaught Circus,  
New Delhi - 110 001.

.. Respondents in both  
the cases.

Counsel: Hon'ble Member(A) Shri J.C. Rajadhyaksha

Hon'ble Member(J) Shri M.B. Mujumdar.

Appearances :

1. Shri V.A. Gokhale  
Advocate for the  
Applicant in  
O.A.No.372/87

2. Shri V.S. Masurkar,  
Advocate for the  
Respondents.

ORAL JUDGMENT

Date: 2-3-1988

(PER: M.B. Mujumdar, Member(J))

1. By this order we are disposing of O.A.No.372/87 and  
O.A.No.396/87. In both the cases the applicants have challenged the  
common order passed by the Regional Provident Fund Commissioner,  
Maharashtra on 11/14-10-1985. The applicants had preferred separate

appeals against this order. But before the appeals were decided they filed the present applications under Section 19 of the Administrative Tribunals Act.

2. By way of interim relief we had stayed further recoveries from the applicants in pursuance of the said orders. We had also directed the respondents to see that the appeals were decided expeditiously.

3. Now the respondents have produced copies of the orders passed by the Appellate Authority. By the said orders the impugned order dtd. 11/14th October, 1985 is set aside with a direction that the applicants may be proceeded with afresh in accordance with the provisions of the Employees' Provident Fund Staff (Classification, Control and Appeal) Rules, 1971, as applicable to them.

4. In view of the above orders passed by the Appellate Authority we find that the present applications do not survive. A fresh enquiry is directed to be held against the applicants and if the result of the inquiry goes against them they can very well come to this Tribunal again after exhausting all the departmental remedies available to them.

5. We find that some recoveries had been made before we passed the interim orders. These amounts of recoveries shall have to be refunded to the applicants. Mr. V. Masurkar, learned advocate for the respondents in both the cases stated that the respondents may be given some time for refunding the amounts recovered from them in pursuance of the impugned order which is set aside by the Appellate Authority.

6. We, therefore, direct that the respondents shall refund the amounts recovered from the applicants in pursuance of the impugned order dtd. 11/14th October, 1985 passed by the Regional Provident Fund Commissioner, Maharashtra within six weeks from today.

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7. With direction both applications are disposed of with no orders as to costs.

Sd/-  
( J.G. RAJADHYAKSHA )  
MEMBER(A)

Sd/-  
( M.B. MUJUMDAR )  
MEMBER(B)

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